

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 320/94
MA No. 1530/99

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New Delhi, this the 2nd day of August, 1999

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN (J)
HON'BLE MR. R.K. AHOOJA, MEMBER (A)

In the matter of:

1. Shri Kesho Ram,
S/o Sh. Ram Chand
R/o 59/4332, Regar Pura,
Karol Bagh,
New Delhi-110005.
2. Sh. Kailash Tuteja,
Wife of Sh. Des Raj Tuteja,
R/o H.No.964, Sector-2,
New Delhi-110022.
3. Ms. Kanta Dang,
Wife of Late Sh. P.N.Dang,
R/o E-1-F, DDA Flats,
Munirka,
New Delhi-110022.
4. Sh. Jagat Singh,
Son of Sh. Hari Chand
R/o J-2/37-A, DDA Flats,
Kalkaji, New Delhi-110019.
5. Sh. Bhushan Dutta
S/o Sh. Sham Singh,
R/o J-99, Sector-22,
Noida
Distt. Ghaziabad(U.P)
6. Ms. Harinder Kaur,
Daughter of Late Sh. Ajit Singh
R/o A-125, Dayanand Colony,
Lajpat Nagar-IV,
New Delhi-110024.
7. Sh. Rajbir Singh
S/o Late Sh. Ridku Ram
R/o H.No.112, Village Tigirpur,
Delhi-110035.
8. Sh. N.S.Adhikar,
S/o Sh. Diwan Singh,
R/o H.No. L-15, Jai Prakash Nagar,
West Gonda,
Delhi.

..... Applicants

(By Advocate: Sh. S.D.Raturi proxy for
Sh. G.D.Gupta)

Vs.

1. Union of India
through the Secretary to the
Government of India
Ministry of Water Resources,
New Delhi-110001.

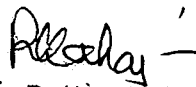
2. The Chairman
Central Water Commission,
Seva Bhawan,
R.K.Puram,
New Delhi-110022.

..... Respondents


O R D E R (ORAL)

BY REDDY, J.

The applicant has filed an MA for withdrawal of the OA. Learned proxy counsel for applicant submits that he has no objection for the same though an MA was filed by the applicants themselves. The OA is accordingly dismissed as withdrawn.


(R.K. AHOOJA)
Member (A)

'sd'


(V. RAJAGOPALA REDDY)
Vice Chairman (J)

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